



കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
PUBLISHED BY AUTHORITY

വാല്യം 10 Vol. X	തിരുവനന്തപുരം, ചൊവ്വ Thiruvananthapuram, Tuesday	2021 ഏപ്രിൽ 6 6th April 2021 1196 മീനം 23 23rd Meenam 1196 1943 ചൈത്രം 16 16th Chaithra 1943	നമ്പർ No.	14
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PART I

Notifications and Orders issued by the Government

Labour and Skills Department

Labour and Skills (A)

ORDER

G.O. (Rt.) No. 487/2021/LBR.

Thiruvananthapuram, 5th March 2021.

Whereas, the Government are of opinion that an industrial dispute exists between the Manager St. Francis School, Perambra, Kozhikode and the workmen of the above referred establishment Smt. Nisha Suresh, Sukurtham Veedu, Thandorappara P. O., Kayanna, Kozhikode in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kozhikode. The Labour Court will pass the award within a period of three months.

ANNEXURE

“Whether the denial of employment to Smt. Nisha Suresh, Office Assistant by the management of St. Francis School Perambra, Kozhikode is justifiable? If not, what relief she is entitled to get?”

By order of the Governor,

SHIBU, R.

Under Secretary.